

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:48
ANSWERED ON:02.12.2003
CORRUPTION IN POLICE FORCES
SUBODH ROY;V. VETRISILVAN

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government are aware that rate of corruption among police forces is on rise in the country during the last three years;
- (b) if so, the details thereof alongwith the number of police officers involved, State-wise;
- (c) whether State Governments as well as Central Government are suffering lot of losses as a result thereof;
- (d) if so, whether the Union Government have convened or propose to convene a meeting with State Governments to find out the causes of rising corruption in police forces;
- (e) if so, the details thereof; and
- (f) the instructions/directions issued by the Union Government to combat the situation?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

- (a): The available information does not indicate rise in the rate of corruption among police forces during the last three years.
- (b): A Statement showing State-wise details of cases initiated against Indian Police Service Officers involved in corruption charges during 2001, 2002 and 2003 is enclosed. Information in respect of State Police Service Officers is not centrally maintained.
- (c): Ministry of Home Affairs has not conducted/got conducted any survey/study in this regard.
- (d) & (e): Central Government has been holding regular meetings with the State Governments in which all matters concerning police forces are discussed.
- (f): The machinery to check and contain corruption in public services, including police forces through prevention, surveillance & detection and punitive deterrent action already exists. The Central Vigilance Commission, the Central Bureau of Investigation and the other vigilance set-ups are involved in this task. The Prevention of Corruption Act duly supported by the Conduct Rules governing the service conditions of public servants including officers of police forces also act as deterrents against corruption. The drive against corruption is a continuous process in the Government's resolve to provide a clean administration.

Statement referred to in reply to part (b) of Lok Sabha Un-starred Question No. 48 for answer on 2.12.2003

Sl.No. Name of the State/Cadre. No. of IPS officers against whom disciplinary proceedings are initiated during the last three years on charges of corruption.

	2001	2002	2003
1. Andhra Pradesh	Nil	Nil	Nil
2. AGMUT	2	Nil	Nil
3. Assam & Meghalaya	Nil	1	Nil
4. Bihar	Nil	Nil	Nil
5. Chattisgarh	Nil	Nil	Nil
6. Gujarat	5	13	2

7	Haryana	1	1	Nil
8.	Himachal Pradesh	1	Nil	Nil
9.	Jammu & Kashmir	Nil	Nil	Nil
10.	Jharkhand	Nil	Nil	Nil
11.	Karnataka	Nil	Nil	Nil
12.	Kerala	Nil	Nil	Nil
13.	Madhya Pradesh	1	1	Nil
14.	Maharashtra	1	Nil	Nil
15.	Manipur-Tripura	Nil	Nil	Nil
16.	Nagaland	Nil	Nil	Nil
17.	Orissa	7	1	Nil
18.	Punjab	1	Nil	Nil
19.	Rajasthan	Nil	Nil	Nil
20.	Sikkim	Nil	Nil	Nil
21.	Tamil Nadu	6	6	2
22.	Uttaranchal	Nil	Nil	1
23.	Uttar Pradesh	1	Nil	Nil
24.	West Bengal	3	1	Nil
TOTAL		29	24	5